10391

की हैंस राख : म जानना चाहता हूं कि क्या गवर्नमेंट की यह पालिसी नहीं है कि जो बैकाई एरियाज हैं उनको उनके डिबेलेपमेंट में तरजीह ही जाए, उनको प्रफेस दिया जाए श्रीर इस वास्ते ग्रगर किनी इंडस्ट्री को लगान के लिये किमी जगह पर रेल लाइन की जरूरत हो तो वह जल्दी से बना दी जाए ? में जानना चाहता हूं, कि इस रेलवे लाइन को बनाने में क्या जल्दी की जाये शे

श्री मानाई शाह : गवर्नमेट की यह पालिसी तो हे हो कि जो बैं नई एरियाड़ है उनके जिबेन मेट का प्रफ्रेस दिया जाए लेकिन उस कीम को हाथ में लेने के लियं बहुत जादा पैसा खर्च करके रेल लाइन ब धना जरा मुक्लि है प्रीर उसको फिलहाल हा म नहीं निया जा सकता है ।

Shrimatl Tarkeshwari Sinha: May I know whether this scheme will be on a Government to Government basis or whether some private firms have approached the Government to open a cement factory there?

Shri Manubhai Shah: As I have indicated, a scheme was received from a private party and we considered it, but because of the railway communication we had to turn it down.

Shri T. B. Vittal Rao: May I know whether the limestone deposits there have been assessed and, if so, what is the quantity available?

Shri Manubhai Shah: There has not been a general assessment, but what I can say is, pocket assessments in different areas have been carried out and as a result of that, 31 new cement factories have been licensed all over the country.

Journalists' Wage Board

Shri Palaniyandy:
Shri Narayanankutty
*1258-A.
Shri Prahhat Kar:

Shri Prabhat Kar:
| Shrimati Parvathi
| Krishnan:
| Shri Yajnik:

Will the Minister of Labour and Employment be pleased to state:

- (a) the position regarding the implementation of the recommendations of the Working Journalists' Wage Board by the newspaper proprietors;
- (b) whether it is a fact that the interim stay granted by Supreme Court to the Express Newspapers (Private) Limited against enforcement of wage board decisions apply only to the employees of the above concern; and
- (c) the action Government propose to take to ensure the implementation of the decisions by other newspapers which have not questioned the Act before the Supreme Court?

The Deputy Minister of Labour (Shri Abid Ali): (a) Our information is that while a few newspapers are implementing the decisions of the Wage Board, there are several which have not done so. We have no detailed information because the State Governments are primarily responsible for the administration of the Act.

- (b) Yes.
- (c) The State Governments and Union Territories have been requested to take steps to ensure that the newspaper esablishments implement the decisions of the Wage Board, except those who may have obtained stay order from the Court.

I may add that amicable settlement has been reached between the parties at the instance of the Supreme Court during the course of the hearing of the petitions on 26th August, 1957 with regard to the payment of the current dues, as per the decision of the Wage Board. It is hoped that this part of the decision of the Wage Board will now be speedily implemented.

Dr. Ram Subhag Singh: Is it true that the absence of finality for non-implementation of the decision of the Wage Board is slowing the process of implementation of that decision and, if so, may I know whether the Government propose to take any measure to cover that lacuna and set up an enforcing machinery for implementing that decision in consultation with the State Governments?

Shri Abid Ali: No, Sir. This is not the position.

Dr. Eam Subhag Singh: May I know whether the Government will make another effort to have a direct talk between the proprietors of the newspapers and the working journalists regarding the implementation of this decision?

Shri Abid Ali: As I have already submitted, the situation has now taken a favourable turn, and we hope that this part of the decision will be implemented, and whatever may be necessary in this regard we will do and also request the State Governments to take the necessary steps.

Shri Prabhat Kar: May I know whether, in view of the longstanding dispute, the Government is prepared to use its good offices to see that now, after the Supreme Court has vacated the interim stay on the Wage Board, this part of the decision is implemented?

Shri Abid Ali: Always.

Shri T. B. Vittal Rao and Shri Yagnik rose—

Mr. Speaker: Shri Yagnik. The hon. Members will look at the Order Paper and whenever an hon. Member who has tabled a question rises, the other hon. Members will kindly resume their seats.

Shri T. B. Vittal Rao: One name has been added later.

Shri Bimai Ghose: We looked at the Order Paper.

Shri Yagnik: May I know whether the Government will nx a time-limit of one month within which all the State Governments should be required to implement the compromise, so to say, that has been arrived at on the 26th August?

Shri Abid Ali: The State Governments could not implement this decision It is for the employers to implement it, and the State Governments will be helpful wherever necessary.

Shri Narayanankutty Menon: In view of the fact that the penal provisions in the Wage Board decision are so inadequate to compel the implementation of the award by the newspaperowners, may I know whether the Government will consider the question of revising the main provisions of the Bill so that much more authority is made available and the decisions put through quickly?

Shri Abid Ali: This question was in dispute, and therefore, the parties went to court. A stay order was obtained. Now, as I have submitted, the situation is much hopeful for the employees. All those assumptions do not arise at this stage.

Shri T. B. Vittal Rao: May I know with regard to the payment of arrears, whether the Ministry has given up its effort to bring an out-of-court settlement?

Shri Abid Ali: These parties have now arrived at a settlement in the court itself, and the case is fixed for the 29th October.

Shri T. B. Vittal Rao: With regard to the arrears.

Shri Abid Ali: With regard to the arrears, the parties have come to a settlement that they will not claim at present, and the employers have agreed to pay the current dues.

10395

श्री अवत वर्षान : प्रभी माननीय मंत्री जी ने बताया कि वेज बोर्ड के निणयों को कार्यानि त करने का भार प्रान्तीय सरकारों को दिया गया है । में जानना जाहता हूं कि क्या प्रान्तीय सरकारों से प्रानृरोध किया गया है कि प्रतिमास या प्रते दो मास में इसकी प्रगति के बारे में एक रिपोर्ट केन्द्रीय सरकार को दिया करें ताकि स्थित मालूम होती रहे ?

भी आदि आती: यह मुना सेव नहीं कि उनसे कहा जाए कि वे हर महीने रिपोर्ट दिया करें। उनसे आर्ज कर दिया गया है कि इस बारे में मुनासिब कार्ग्वाई वे करे और जल्दी इस कार्रवाई को करें। जब कभी जरूरत महसूस होगी तो रिपोर्ट मंगाई जायेगी।

Dr. Ram Subhag Singh: May I know whether there is any proposal before the Government to put the decisions of such a Wage Board and tribunals beyond the jurisdiction of the Supreme Court?

Shri Abid Ali: That is amending the Constitution. At present, there is no such proposal.

Indian Delegation to Western Countries

*1259. Shri J. R. Mehta: Will the Minister of Commerce and Industry be pleased to state whether the delegation of Indian Industrialists visiting Western Countries in September next in order to stimulate foreign collaboration in India's industrial development through capital participation as well as supply of machinery on deferred payment, have been given an indication of the Government's mind as to the terms on which this capital participation and supply of machinery might be secured?

The Minister of Industry (Shri Manubhai Shah): They have been generally briefed on various points including those referred to by the Hon'ble Member, though any concrete proposals which may emerge will naturally have to be considered on merits.

Shri J. R. Mehta: May I know whether this delegation is expected to promote the interests of the public sector along with those of the private sector?

Shri Manubhai Shah: This delegation is composed of all the leading industrialists of the country and they have nothing to do with the public sector, development in which is proceeded with by the Government on a Governmental basis.

Shri J. R. Mehta: May I know what precautions, if any, have the Government taken to see that the efforts of this delegation, laudable as they may be, should not prejudice the interests of the public sector?

Shri Manubhai Shah: No, Sir. That really does not arise, because, under the industrial policy, schedules I, II and III have been clearly defined, and there cannot be an impingement of one sector on the other.

Shri Heda: May I know whether the delegation is keeping the Government in touch from time to time when it moves from one country to another?

Shri Manubhai Shah: It is purely a non-official delegation. There is neither necessity nor direction for the delegation to keep the Government informed from time to time. The delegation will give a report on the completion of its tour.

Shri Gajendra Prasad Sinha: May I know whether there is any representative of the small-scale industries included in this delegation and if not, why?

Shri Manubhai Shah: As the House is aware, this is a high-level delegation for large-scale industries. We are also sending many delegations for small-scale industries. For instance, another delegation has gone to West Germany specifically for the study and collaboration of small industries.

Shri B. S. Murthy: May I know whether our ambassadors are sending